HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY ,THE NINTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 2229 OF 2025

Between:

M/s. MPM Ventures Private Limited, 8-3-323, Yellareddyguda, Ameerpet, Hyderabad, Telangana- 500 073. Represented by Mr. Girish Mallpani, Managing Director, S/o Raj Kumar Malpani, aged 47 years, residing at Flat No.2104 and 2204, DSR The First, Gachibowli, K.V.Ranga Reddy, Telangana - 500032.

...PETITIONER

AND

1. Joint Commissioner of Central Tax, Hyderabad GST Commissionerate, GST Bhavan, L B Stadium Road, Basheer Bagh, Hyderabad, Telangana- 500 004.
2. Additional Commissioner of Customs and GST, Hyderabad Audit-I Commissionerate, H.No. 3-4-118/1 NR, 1st Floor, Elegant Maharaja, Ramanthapur, Hyderabad- 500 013.
3. Commissioner of Customs, and Central Tax (Appeals-I), GST Bhavan, L.B. Stadium Road, Basheerbagh, Hyderabad - 500 -004.
4. Union of India, Ministry of Finance Represented by its Secretary North Block, New Delhi - 110 001

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order, or direction more particularly one in the nature of a Writ of Mandamus declaring

i.That the impugned Order-In-Original No. 166/2024-25 Adjn(ADC/JC)-HYD-GST dated 16-10-2024 passed by the Respondent No. 1 under the provisions of IGST/CGST/TGST Act, 2017 as being void, arbitrary, illegal, without jurisdiction and without authority of law, apart from being violative of Articles 14, 19(1)(g) and 265 of the Constitution of India, and to consequently set aside the same and pass such further as other orders.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay operation of impugned Order-In-Original vide Ref. No 166/2024 25-Adjn (ADC/JC)-HYD-GST dated 16-10-2024 passed by the Respondent No. 1

Counsel for the Petitioner: Ms. RASHMI, REPRESENTING FOR SRI P. VENKAT PRASAD, ADVOCATE

Counsel for the Respondent Nos.1 to 3: Ms. PRAVALIKA REPRESENTING FOR SRI DOMINIC FERNANDES (senior standing counsel for CBIC)

Counsel for the Respondent No.4: SRI B. MUKHERJEE REPRESENTING FOR SRI GADI PRAVEEN KUMAR DY. SOLICITOR GENERAL OF INDIA

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.2229 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Ms.Rashmi, learned counsel appearing for Sri P.Venkat Prasad, learned counsel for the petitioner; Ms. Pravalika, learned counsel representing Sri Dominic Fernandes, learned Senior Standing Counsel for CBIC, appearing for respondent Nos.1 to 3; and Sri B. Mukherjee, learned counsel representing Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, appearing for respondent No.4.

2. Learned counsel for the petitioner seeks to withdraw this writ petition with the liberty to the petitioner to avail the appropriate remedy.

3. The other side has no objection.

4. Accordingly, the writ petition is **dismissed as withdrawn** with the liberty prayed for. If an appeal is preferred by the petitioner within fifteen days from today, the appellate authority

shall decide the appeal on merits and shall not dismiss the same on the ground of delay. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI P. VENKAT PRASAD Advocate [OPUC]
2. One CC to SRI. DOMINIC FERNANDES (senior standing counsel for CBIC) [OPUC]
3. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
4. Two CD Copies

KKS
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HIGH COURT

DATED:09/04/2025



ORDER

WP.No.2229 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

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19/4/25